

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.219/2001

New Delhi, this the 23rd day of October, 2001

Shri Krishana Pandey  
s/o Brahmanand Pandey  
Permanent  
r/o Mangli Purwa  
District Hardol  
presently working as  
Labourer in Delhi and  
Residing at 119, Gautam Nagar  
New Delhi - 110 049. ... Applicant

(By Advocate: Shri S.N.Anand)

Vs.

1. Union of India through  
Chairman, Secretary  
Railway Board  
Rail Bhawan  
New Delhi.
2. The General Manager  
North-Eastern Railway  
Gorakhpur (UP).
3. The Divisional Railway Manager  
North-Eastern Railway  
Hazratganj  
Lucknow.
4. The Works Inspector (Construction)  
North - Eastern Railway  
Sonapur. .. Respondents.

(By Advocate: Shri B.S.Jain)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard the learned counsel for the applicant.

2. The OA is disposed of at the admission stage itself.

3. Admittedly, this is not in dispute that the name of the applicant stands in the Live Casual Labour Register (in short 'LCLR') maintained by the respondents. As and when the seniority of the

applicant reaches, he would be considered for engagement and further benefits to be accorded in accordance with the rules and instructions on the subject.



4. This factual position has not been disputed by the learned counsel for the respondents.

5. In this view of the matter, the present OA is disposed of with a direction to the respondents to consider the applicant for re-engagement and other benefits, in accordance with rules and instructions on the subject having regard to the seniority of the applicant and the fact that the name of the applicant exists in LCLR. The OA is accordingly disposed of. No Costs.

S. Ram  
(SHANKER RAJU)  
MEMBER(J)

/RAO/